
(2023) 01 TP CK 0004
In the Tripura High Court
Case No : Writ Petition (C) 2 Of 2023

Ajit Kumar Saha

APPELLANT

Vs

State Of Tripura & 3 Ors

RESPONDENT

Date of Decision : 04-01-2023

Acts Referred:

Citation : (2023) 01 TP CK 0004

Hon'ble Judges : Arindam Lodh, J

Bench : Single Bench

Advocate : A. Dasgupta, D. Bhattacharjee, K. De

Final Decision : Disposed Of

Judgement

Arindam Lodh, J

Heard Mr. A. Dasgupta, learned counsel appearing for the petitioner. Also heard Mr. D. Bhattacharjee, learned GA assisted by Mr. K. De, learned Additional GA appearing for the respondents.

From the memorandum dated 11.11.2019 it reveals that a proceeding has been initiated against the petitioner, and he has been asked to participate in the said proceeding.

In view of this, I direct the respondents to complete the enquiry preferably within a period of 6 (six) weeks from today.

With the aforesaid direction, the instant writ petition stands disposed.